

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.... Applicant/Petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondents

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (In Liq.)

Order delivered on 03.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Rakesh Kumar, Mr. Sahil Dhawan,
& Ms. Chetna Bisht, Advs. for ex.-directors

ORDER

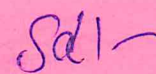
CA-1684(PB)/2019

The application lacks in material particulars as necessary information with regard to licence given to corporate debtor or the possession details in the record of the corporate debtor has not been disclosed. In the absence of the material details it is not possible to entertain such application. Accordingly, the application is dismissed with liberty to file fresh one on the same cause of action.

CA-1684(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)